

**ITEM NO.12**

**COURT NO.1**

**SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

**Writ Petition(s)(Civil) No(s). 45/2024**

**DR. SURINDER NATH KUNDRA**

**Petitioner(s)**

**VERSUS**

**UNION OF INDIA & ANR.**

**Respondent(s)**

**(FOR ADMISSION and IA No.15411/2024-PERMISSION TO APPEAR AND ARGUE  
IN PERSON )**

**Date : 01-03-2024 This petition was called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Petitioner-in-person**

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The petitioner invokes the jurisdiction of this Court under Article 32 of the Constitution seeking a writ of mandamus to the effect that
  - (i) All the Members of Parliament and Members of the Legislative Assemblies should be “digitally monitored without any exception”; and
  - (ii) All policy matters should be decided by the majority of people through the digital and web mode.
- 2 A bare recital of the reliefs which are sought would be sufficient to indicate that

the petition is a misuse of the process of law and cannot be entertained.

- 3 We placed the petitioner on notice that this Court may be inclined to impose costs, if the petitioner insists in arguing the petition.
- 4 Having heard the petition for the time requisite for the Court to understand, we are desisting from imposing costs on the petitioner though with the caution that such petitions should not be filed in future.
- 5 The Writ Petition is accordingly dismissed.
- 6 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**